

ITEM NO.21

COURT NO.5 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

2197/2016

(Arising out of impugned final judgment and order dated 29/05/2014
in WP No. 3424/2004 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

MAHESH CHANDRA MISHRA

Petitioner(s)

VERSUS

PRADESHIK CO-OPERATIVE DAIRY FEDERATION LTD. & ANR.Respondent(s)

I.A. 1/2016(with c/delay in filing SLP and office report)

Date : 05/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Manoj Swarup, Adv.

Ms. Lalita Kohli, Adv.

Mr. Abhishek Swarup, Adv.

Ms. Manu Bharadwaj, Adv.

for M/s Manoj Swarup & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List the matter along with SLP(C) no. 33087/2014.

(DEEPAK MANSUKHANI)

(RAJINDER KAUR)

COURT MASTER

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